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[Shri Rameshwar Sahu]

a corrigendum to Government Notification No. 59/F. No. 8/3/64-DBK, dated the 18th July, 1964. [Placed in Library. See No. LT-3402/64].

(ii) Notification G.S.R. No. 1361, dated the 26th September, 1964, publishing a corrigendum to Government Notification No. 107/F. No. 8/3/64-DBK, dated the 18th July, 1964. [Placed in Library. See No. LT-3400/64].

THE CUSTOMS AND CENTRAL EXCISE
DUTIES EXPORT DRAWBACK (GENERAL) AMENDMENT RULES, 1964

Shri RAMESHWAR SAHU: Sir, I also beg to lay on the Table a copy of the Ministry of Finance (Department of Revenue and Company Law) Notification G.S.R. No. 1359, dated the 26th September, 1964, publishing the Customs and Central Excise Duties Export Drawback (General) Amendment Rules, 1964, under section 159 of the Customs Act, 1962, and section 38 of the Central Excises and Salt Act, 1944. [Placed in Library. See No. LT-3401/64].

LEAVE OF ABSENCE TO SHRI M. M. DHARIA

MR. CHAIRMAN: I have to inform Members that the following letter dated the 3rd October, 1964 has been received from Shri M. M. Dharia:—

"I have been invited by the Governments of the United Kingdom and the United States of America to visit their countries. I shall be leaving for the said tour on 8th October, 1964 and shall be returning back via Japan after about 2½ months. My tour is mainly organised to observe the General Elec-

tions in U.K. and U.S.A. and to study the democratic functioning, rural and urban development and such other aspects. It may not, therefore, be possible for me to attend the next session likely to commence on the 16th November, 1964. It is, therefore, prayed that necessary leave of absence may kindly be granted to me."

Is it the pleasure of the House that permission be granted to Shri M. M. Dharia for remaining absent from all meetings of the House during the current session?

(No hon, Member dissented).

Permission to remain absent is granted.

RE. A MEMBER CONTINUING TO SIT IN THE HOUSE AFTER AP-POINTMENT AS A MINISTER IN KASHMIR

Mr. CHAIRMAN: At the sitting of the House yesterday, Shri Vajpayee drew my attention to the presence, in the House, of Shri A. M. Tariq, a Member of the Rajva Sabha, who had recently assumed office as z Minister in the State of Jammu and Kashmir. The Constitution contains provisions relating to disqualifications of Members and vacation of seats in Parliament. As far as I am aware, Shri Tariq has not subject to any of those disqualifications. The question of disqualification will, however, arise when Shri Tariq is chosen as a member of the Jammu and Kashmir Legislature. Until then, legally and constitutionally, his membership of this House will continue.

On the question of the propriety of a member who has assumed office as a Minister in a State continuing to take part in the proceedings of this House, I would merely observe that it does seem somewhat odd that a